ACT No. XIV of 1947.

[PASSED BY THE INDIAN LEGISLATURE]

(Received the assent of the Governor General on the 11th March, 1947.)

An Act to make provision for the investigation and settlement of industrial disputes, and for certain other purposes.

HEREAS it is expedient to make provision for the investigation and settlement of industrial disputes, and for certain other purposes hereinafter appear-Lone Rold 1453. Til ing; It is hereby enacted as follows:-

All All CHAPTER I Preliminary ...

1. (1) This Act may be called the Industrial Dis- Short title, extent putes Act, 1947.

(2) It extends to the whole of British India.

(3) It shall come into force on the first day of April,

2. In this Act, unless there is anything repugnant Definitions. in the subject or context,-

(a) "appropriate Government" means—

(i) in relation to any industrial dispute concerning any industry carried on by or under the authority of the Central Government, by the Federal Railway Authority or by a railway company toperating a Federal Railway or in relation to an industrial dispute concerning mine, follold, or a major port, the Central Government, and

(ii) in relation to any other industrial dispute,

the Provincial Government;

(b) "award" means an interim or final determination by an Industrial Tribunal of any industrial dispute or of any question relating thereto;

- (c) "Board" means a Board of Conciliation constituted under this Act;
- (d) "conciliation officer" means a conciliation officer appointed under this Act;
- (e) "conciliation proceeding" means any proceeding held by a conciliation officer or Board under this
- .(f) ""Court" means a Court of Inquiry constituted under this Act;
 - (g) "employer" means—
 - (i) in relation to an industry carried on by or under the authority of any department of a Government in British India, the authority prescribed in this behalf, or where no authority is prescribed, the head of the department;
 - (ii) in relation to an industry carried on by or on behalf of a local authority, the chief executive officer of that authority;

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- (h) "Federal Railway" has the same meaning as in the Government of India Act, 1935;
- (i) a person shall be deemed to be "independent" for the purpose of his appointment as the chairman or other member of a Board, Court or Tribunal, if he is unconnected with the industrial dispute referred to such Board, Court or Tribunal or with any industry directly affected by such dispute;
- (j) "industry" means any business, trade, undertaking, manufacture or calling of employers and includes any calling, service, employment, handicraft, or industrial occupation or avocation of workmen;
- (k) "industrial dispute" means any dispute or difference between employers and employers, or between employers and workmen, or between workmen and workmen, which is connected with the employment or non-employment or the terms of employment or with the conditions of labour, of any person;
- (l) "lock-out" means the closing of a place of employment, or the suspension of work, or the refusal by an employer to continue to employ any number of persons employed by him;
- (m) "prescribed" means prescribed by rules made under this Act;
 - (n) "public utility service" means—
 - (i) any railway service;
 - (ii) any section of an industrial establishment, on the working of which the safety of the establishment or the workmen employed therein depends;
 - (iii) any postal, telegraph or telephone service;
 - (iv) any industry which supplies power, light or water to the public;
 - (v) any system of public conservancy or sanitation;
 - (vi) any industry specified in the Schedule which the appropriate Government may, if satisfied that public emergency or public interest so requires, by notification in the official Gazette declare to be a public utility service for the purposes of this Act, for such period as may be specified in the notification:

Provided that the period so specified shall not, in the first instance, exceed six months but may, by a like notification, be extended from time to time, by any period not exceeding six months, at any one time if in the opinion of the appropriate Government public emergency or public interest requires such extension.

- (o) "railway company" means a railway company IX of 1890. as defined in section 3 of the Indian Railways Act, 1890;
 - (p) "settlement" means a settlement arrived at in the course of a conciliation proceeding;

(q) "strike" means a cessation of work by a body of persons employed in any industry acting in combination, or a concerted refusal, or a refusal under a common understanding, of any number of persons who are or have been so employed to continue to work or to accept employment;

(r) "Tribunal" means an Industrial Tribunal

constituted under this Act;

(s) "workman" means any person employed (including an apprentice) in any industry to do any skilled or unskilled manual or clerical work for hire or reward and includes, for the purposes of any proceedings under this Act in relation to an industrial dispute, a workman discharged during that dispute, but does not include any person employed in the naval, military or air service of the Crown.

CHAPTER II

Authorities under this Act

3. (1) In the case of any industrial establishment Works Committee. in which one hundred or more workmen are employed or have been employed on any day in the preceding twelve months, the appropriate Government may by general special order require the employer to constitute in the prescribed manner a Works Com consisting of representatives of employers Committee workmen engaged in the establishment so however that the number of representatives of workmen on the Committee shall not be less than the number of representatives of the employer. The representa-tives of the workmen shall be chosen in the prescribed manner from among the workmen engaged in the establishment and in consultation with their trade union, if any, registered under the Indian Trade Unions Act. X VI of 1926 1926.

(2) It shall be the duty of the Works Committee to promote measures for struing and preserving amity and good relations between the employer and workmen and, to that end to comment upon matters of their common interest or concern and endeavour to compose any material difference of opinion in respect of such

matters.

4. (1) The appropriate Government may, by noti- Conciliation fication in the official Gazette, appoint such number of officers, persons as it thinks fit, to be conciliation officers, charged with the duty of mediating in and promoting the settlement of industrial disputes.

(2) A conciliation officer may be appointed for a specified area or for specified industries in a specified area or for one or more specified industries and either

permanently or for a limited period.

5. (1) The appropriate Government may as occasion Boards of Conciliaarises by notification in the official Gazette constitute a Board of Conciliation for promoting the settlen ent of an industrial dispute.

(2) A Board shall consist of a chairman and two or four other members, as the appropriate Government thinks fit.

(3) The chairman shall be an independent person and the other members shall be persons appointed in equal numbers to represent the parties to the dispute and any person appointed to represent a party shall be appointed on the recommendation of that party:

Provided that, if any party fails to make a recommendation as aforesaid within the prescribed time, the appropriate Government shall appoint such persons as it thinks fit to represent that party.

(4) A Board, having the prescribed quorum, may act notwithstanding the absence of the chairman or any of its members or any vacancy in its number:

Provided that if the appropriate Government notifies the Board that the services of the chairman or of any other member have ceased to be available, the Board shall not act until a new chairman or member, as the case may be, has been appointed.

Courts of Inquiry.

- 6. (1) The appropriate Government may as occasion arises by notification in the official Gazette constitute a Court of Inquiry for inquiring into any matter appearing to be connected with or relevant to an industrial dispute.
- (2) A Court may consist of one independent person or of such number of independent persons as the appropriate Government may think fit and where a Court consists of two or more members, one of them shall be appointed as the chairman.
- (3) A Court, having the prescribed quorum, may act notwithstanding the absence of the chairman or any of its members or any vacancy in its number:

Provided that, if the appropriate Government notifies the Court that the services of the chairman have ceased to be available, the Court shall not act until a new chairman has been appointed.

Industrial Tribunals.

- 7. (1) The appropriate Government may constitute one or more Industrial Tribunals for the adjudication of industrial disputes in accordance with the provisions of this Act.
- (2) A Tribunal shall consist of such number of members as the appropriate Government thinks fit. Where the Tribunal consists of two or more members, one of them shall be appointed as the chairman.
- (3) Every member of the Tribunal shall be an independent person
- (a) who is or has been a Judge of a High Court or a District Judge, or
- (b) is qualified for appointment as a Judge of a High Court:

Provided that the appointment to a Tribunal of any person not qualified under part (a) shall be made in consultation with the High Court of the Province in which the Tribunal has or is intended to have, its usual place of sitting.

- 8. (1) If the services of the chairman of a Filling of vacancies Board or of the chairman or other member of a Court or Tribunal cease to be available at any time, the appropriate Government shall, in the case of a chairman, and may in the case of any other member, appoint another independent person to fill the vacancy. and the proceedings shall be continued before the Board. Court or Tribunal so reconstituted.
- (2) Where a Court or Tribunal consist of one person only and his services cease to be available the appropriate Government shall appoint another independent person in his place, and the proceedings shall be continued before the person so appointed.
- (3) Where the services of any member of a Board other than the chairman have ceased to be available, the appropriate Government shall appoint in the manner specified in sub-section (3) of section 5 another person to take his place, and the proceedings shall be continued before the Board so reconstituted
- 9. No order of the appropriate Government appoint. Finality of orders any nerson as a member of a Board. Court or Tri- constituting a ing any person as a member of a Board, Court or Tribunal shall be called in question in any manner.

Board, Court or Tribunal.

CHAPTER III

Reference of Disputes to Boards, Courts or Tribunals

10. (1) If any industrial dispute exists or is appre- Reference of hended, the appropriate Government may, by order in

disputes to Boards, Courts or Tribunals.

- (a) refer the dispute to a Board for promoting a settlement thereof; or
- (b) refer any matter appearing to be connected with or relevant to the dispute to a Court for inquiry; or
- (c) refer the dispute to a Tribunal for adjudi-

Provided that where the dispute relates to a public utility service and a notice under section 22 has been given, the appropriate Government shall, unless it considers that the notice has been frivolously or vexatiously given or that it would be inexpedient so to do, make a reference under this sub-section notwithstanding that any other proceedings under this Act in respect of the dispute may have commenced.

- Where the parties to an industrial dispute apply in the prescribed manner, whether jointly or separately, for a reference of the dispute to a Board, Court or Tribunal, the appropriate Government, if satisfied that the persons applying represent the majority of each party, shall make the reference accord-
- (3) Where an industrial dispute has been referred to a Board or Tribunal under this section, the appropriate Government may by order prohibit the continuance of any strike or lock-out in connection with such dispute which may be in existence on the date of the reference.

CHAPTER IV

Procedure, powers and duties of Authorities

Procedure and powers of conciliation officers, Boards,

- 11. (1) Conciliation officers, Boards, Courts and Tribunals shall, subject to the provisions of this Act, Courts and Tribu. follow such procedure as may be prescribed.
 - (2) A conciliation officer or a member of a Board, Court or Tribunal may for the purpose of inquiry into any existing or apprehended industrial dispute, after giving reasonable notice, enter the premises occupied by any establishment to which the dispute relates.
 - 3) Every Board, Court and Tribunal shall have the same powers as are vested in a civil Court under the Code of Civil Procedure, 1908, when trying a suit, V of 1908 in respect of the following matters, namely:-
 - (a) enforcing the attendance of any person and examining him on oath;
 - (b) compelling the production of documents and material objects;
 - (c) issuing commissions for the examination of
 - (d) in respect of such other matters as may be prescribed:

and every inquiry or investigation by a Board, Court or Tribunal, shall be deemed to be a judicial proceeding within the meaning of sections 193 and 228 of the Indian Penal Code.

XLV of 1860

- (4) A conciliation officer may call for and inspect any document which he has ground for considering to be relevant to the industrial dispute.
- (5) With the consent of all parties to the dispute, a Court or Tribunal may, if it so thinks fit, appoint one or more persons as assessors to advise it in the proceedings.
- (6) Every conciliation officer and every member of a Board, Court or Tribunal shall be deemed to be a public servant within the meaning of section 21 of the Îndian Penal Code.

XLV of 1860

Duties of conciliation officers.

- 12. (1) Where any industrial dispute exists or is apprehended, the conciliation officer may, or where the dispute relates to a public utility service and a notice under section 22 has been given, shall, hold conciliation proceedings in the prescribed manner.
- (2) The conciliation officer shall, for the purpose of bringing about a settlement of the dispute, without delay investigate the dispute and all matters affecting the merits and the right settlement thereof and may do all such things as he thinks fit for the purpose of inducing the parties to come to a fair and amicable settlement of the dispute.
- (3) If a settlement of the dispute or of any of the matters in dispute is arrived at in the course of the conciliation proceedings the conciliation officer shall send a report thereof to the appropriate Government together with a memorandum of the settlement signed by the parties to the dispute.

- (4) If no such settlement is arrived at, the conciliation officer shall, as soon as practicable after the close of the investigation, send to the appropriate Government a full report setting forth the steps taken by him for ascertaining the facts and circumstances relating to the dispute and for bringing about a settlement the of, together with a full statement of such facts and incumstances, and the reasons on account of which, in his opinion, a settlement could not be arrived at.
- (5) If, on a consideration of the report referred to in sub-section (4), the appropriate Government is satisfied that there is a case for reference to a Board or Tribunal, it may make such reference. Where the appropriate Government does not make such a reference it shall record and communicate to the parties concerned its reasons therefor.
- (6) A report under this section shall be submitted within fourteen days of the commencement of the conciliation proceedings or within such shorter period as may be fixed by the appropriate Government.
- 2 / 13. (1) Where a dispute has been referred to a Board under this Act, it shall be the duty of the Board to endeavour to bring about a settlement of the same and for this purpose the Board shall, in such manner as it thinks fit and without delay, investigate the dispute and all matters affecting the merits and the right settlement thereof and may do all such things as it thinks fit for the purpose of inducing the parties to come to a fair and amicable settlement of the dispute.
- (2) If a settlement of the dispute or of any of the matters in dispute is arrived at in the course of the conciliation proceedings, the Board shall send a report thereof to the appropriate Government together with a memorandum of the settlement signed by the parties to the dispute.
- (3) If no such settlement is arrived at, the Board shall, as soon as practicable after the close of the investigation, send to the appropriate Government a full report setting forth the proceedings and steps taken by the Board for ascertaining the facts and circumstances relating to the dispute and for bringing about a settlement thereof, together with a full statement of such facts and circumstances, its findings thereon, the reasons on account of which, in its opinion, a settlement could not be arrived at and its recommendations for the determination of the dispute.
- (4) If, on the receipt of a report under sub-section (3) in respect of a dispute relating to a public utility service, the appropriate Government does not make a reference to a Tribunal under section 10, it shall record and communicate to the parties concerned its reasons therefor
- (5) The Board shall submit its report under this sec tion within two months of the date of the notice under

Duties of Board

section 22 or within such shorter period as may be fixed by the appropriate Government:

Provided that the appropriate Government may from time to time extend the time for the submission of the report by such further periods not exceeding two months in the aggregate:

Provided further that the time for the submission of the report may be extended by such period as may be agreed on in writing by all the parties to the dispute.

Duties of Courts.

14. A Court shall inquire into the matters referred to it and report thereon to the appropriate Government ordinarily within a period of six months from the commencement of its inquiry.

Duties of Tribunals.

- 15. (1) Where an industrial dispute has been referred to a Tribunal for adjudication, it shall hold its proceedings expeditiously and shall, as soon as practicable on the conclusion thereof, submit its award to the appropriate Government.
- (2) On receipt of such award, the appropriate Government shall by order in writing declare the award to be binding:

Provided that where the appropriate Government is a party to the dispute and in its opinion it would be inexpedient on public grounds to give effect to the whole or any part of the award, it shall on the first available opportunity lay the award together with the statement of its reasons for not making a declaration as aforesaid before the Legislative Assembly of the Province, or where the appropriate Government is the Central Government, before the Central Legislative Assembly, and shall, as soon as may be, cause to be moved therein a resolution for the consideration of the award; and the Legislative Assembly may, by its resolution, confirm, modify, or reject the award.

- (3) On the passing of a resolution under the proviso to sub-section (2), unless the award is rejected thereby, the appropriate Government shall by order in writing declare the award as confirmed or modified by the resolution, as the case may be, to be binding.
- (4) Save as provided in the provise to sub-section (3) of section 19, an award declared to be binding under this section shall not be called in question in any manner.

Form of report or award.

16. The report of a Board or Court and the award of a Tribunal shall be in writing and shall be signed by all the members of the Board, Court or Tribunal, as the case may be:

Provided that nothing in this section shall be deemed to prevent any member of the Board, Court or Tribunal from recording a minute of dissent from a report or award from any recommendation made therein.

17. The report of a Board or Court and the award Publication of reof a Tribunal, together with any minute of dissent ports and awards. recorded therewith, shall, within a period of one month from the date of its receipt by the appropriate Government, be published in such manner as it thinks fit.

18. A settlement arrived at in the course of con-Persons on whom ciliation proceedings under this Act or an award which is declared by the appropriate Government to be binding under sub-section (2) of section 15 shall be binding

settlements and awards are bind-

- (a) all parties to the industrial dispute; (b) all other parties summoned to appear in the proceedings as parties to the dispute, unless the Board or Tribunal, as the case may be, records the opinion that they were so summoned without proper cause;
- (c) where a party referred to in clause (a) or clause (b) is an employer, his heirs, successors or assigns in respect of the establishment to which the dispute relates;
- (d) where a party referred to in clause (a or clause (b) is composed of workmen, all persons who were employed in the establishment or part of the establishment, as the case may be, to which the dispute relates on the date of the dispute and all persons who subsequently become employed in that establishment or part.
- 19. (1) A settlement arrived at in the course of Period of operation a conciliation proceeding under this Act shall come into operation on such date as is agreed upon by the parties to the dispute, and if no date is agreed upon, on the date on which the memorandum of the settlement is signed by the parties to the dispute.
- (2) Such settlement shall be binding for such period as is agreed upon by the parties, and if no such period is agreed upon, for a period of six months, and shall continue to be binding on the parties after the expiry of the period aforesaid, until the expiry of two months from the date on which a notice in writing of an intention to terminate the settlement is given by one of the parties to the other party or parties to the settlement.
- (3) An award declared by the appropriate Government under section 15 to be binding shall come into operation on such date as may be specified by the appropriate Government and shall remain in operation for such period, not exceeding one year, as may be fixed by that Government:

Provided that if, of its own motion or on application of any party bound by the award, the appropriate Government considers that there has been a material change in the circumstances on which the award was based, it may refer the award to a Tribunal for a decision whether or not the award should, by reason of such change ceases to be in operation before the

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expiry of the period so fixed, and the period of operation of the award should be determined by the decision of the tribunal on such reference.

Commencement and conclusion of proceedings.

- 20. (1) A conciliation proceeding shall be deemed to have commenced on the date on which a notice of strike or lock-out under section 22 is received by the conciliation officer or on the date of the order referring the dispute to a Board, as the case may be.
- (2) A conciliation proceeding shall be deemed to have concluded—
 - (a) where a settlement is arrived at, when a memorandum of the settlement is signed by the parties to the dispute;
 - (b) where no settlement is arrived at, when the report of the conciliation officer is received by the appropriate Government or when the report of the Board is published under section 17, as the case may be, or
 - (c) when a reference is made to a Court or Tribunal under section 10 during the pendency of conciliation proceedings.
- (3) Proceedings before a Tribunal shall be deemed to have commenced on the date of the reference of a dispute for adjudication and such proceedings shall be deemed to have concluded when the award is published by the appropriate Government under section 17, or where an award has been laid before the Legislative Assembly under the proviso to sub-section (2) of section 15, when the resolution of the Legislative Assembly thereon is passed.

Certain matters to be kept confidential.

21. There shall not be included in any report or award under this Act any information obtained by a conciliation officer, Board, Court or Tribunal in the course of any investigation or inquiry as to a trade union or as to any individual business (whether carried on by a person, firm or company) which is not available otherwise than through the evidence given before such officer, Board, Court or Tribunal, if the trade union, person, firm or company, in question has made a request in writing to the conciliation officer, Board, Court or Tribunal, as the case may be, that such information shall be treated as confidential; nor shall such conciliation officer or any individual member of the Board, Court or Tribunal or any person present at or concerned in the proceedings disclose any such information without the consent in writing of the secretary of the trade union or the person, firm or company in question, as the case may be:

Provided that nothing contained in this section shall apply to a disclosure of any such information for the purposes of a prosecution under section 193 of the Indian Penal Code.

XLV of 1800

CHAPTER V

Strikes and lock-outs

- 22. (1) No person employed in a public utility Prohibition of service shall go on strike in breach of contract—strikes and lock-outs.
 - (a) without giving to the employer notice of strike, as hereinafter provided, within six weeks before striking; or
 - (b) within fourteen days of giving such notice; or
 - (c) before the expiry of the date of strike specified in any such notice as aforesaid; or
 - (d) during the pendency of any conciliation proceedings before a conciliation officer and seven days after the conclusion of such proceedings.
- (2) No employer carrying on any public utility service shall lock out any of his workmen—
 - (a) without giving them notice of lock-out as hereinafter provided, within six weeks before locking out; or
 - (b) within fourteen days of giving such notice; or
 - (c) before the expiry of the date of lockout specified in any such notice as aforesaid; or
 - (d) during the pendency of any conciliation proceedings before a conciliation officer and seven days after the conclusion of such proceedings.
- (3) The notice of lock-out or strike under this section shall not be necessary where there is already in existence a strike or, as the case may be, lock-out in the public utility service, but the employer shall send intimation of such lock-out or strike on the day on which it is declared, to such authority as may be specified by the appropriate Government either generally or for a particular area or for a particular class of public utility services.
- (4) The notice of strike referred to in sub-section (1) shall be given by such number of persons to such person or persons and in such manner as may be prescribed.
- (5) The notice of look-out referred to in sub-section (2) shall be given in such manner as may be prescribed.
- (6) If on any day an employer receives from any persons employed by him any such notices as are referred to in sub-section (1) or gives to any persons employed by him any such notices as are referred to in sub-section (2), he shall within five days thereof report to the appropriate Government or to such authority as that Government may prescribe the number of such notices received or given on that day.

General prohibition of strikes and lock-outs.

- 23. No workman who is employed in any industrial establishment shall go on strike in breach of contract and no employer of any such workman shall declare a look-out—
 - (a) during the pendency of conciliation proceedings before a Board and seven days after the conclusion of such proceedings;
 - (b) during the pendency of proceedings before a Tribunal and two months after the conclusion of such proceedings; or
 - (c) during any period in which a settlement or award is in operation, in respect of any of the matters covered by the settlement or award.

Illegal strikes and dock-outs.

- 24. (1) A strike or a lock-out shall be illegal if—
 - (i) it is commenced or declared in contravention of section 22 or section 23; or
 - (ii) it is continued in contravention of an order made under sub-election (3) of section 10.
- (2) Where a strike or lock-out in pursuance of an industrial dispute has already commenced and is in existence at the time of the reference of the dispute to a Board, or Tribunal, the continuance of such strike or lock-out shall not be deemed to be illegal, provided that such strike or lock-out was not at its commencement in contravention of the provisions of this Act or the continuance thereof was not prohibited under sub-section (3) of section 10.
- (3) A look-out declared in consequence of an illegal strike or a strike declared in consequence of an illegal lock-out shall not be deemed to be illegal.

Prohibition of financial aid to illegal strikes and lock-outs. 25. No person shall knowingly expend or apply any money in direct furtherance or support of any illegal strike or lock-out.

CHAPTER VI

Penalties

Penalty for illegal strikes and lock-outs.

- 26. (1) Any workman who commences, continues or otherwise acts in furtherance of, a strike which is illegal under this Act, shall be punishable with imprisonment for a term which may extend to one month, or with fine which may extend to fifty rupees, or with both
- (2) Any employer who commences, continues, or otherwise acts in furtherance of a lock-out which is illegal under this Act, shall be punishable with imprisonment for a term which may extend to one month, or with fine which may extend to one thousand rupees, or with both.

Penalty for instigation, etc.

27. Any person who instigates or incites others to take part in, or otherwise acts in furtherance of, a strike or lock-out which is illegal under this Act, shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

28. Any person who knowingly expends or applies Penalty for giving any money in direct furtherance or support of any financial aid to illegal strike or look-out shall be punishable with impriliced strikes and someont for a term which may extend to six months or look-outs. sonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

29. If any person commits a breach of any term Penalty for breach of any settlement or award which is binding on him of settlement or under this Act, he shall on his first conviction there-award. for be punishable with fine which may extend to two hundred rupees and in the event of a second or subsequent conviction, with fine which may extend to hundred rupees.

30. Any person who wilfully discloses any such in- Penalty for disformation as is referred to in section 21 in contraven-closing confidential tion of the provisions of that section shall, on com-information. plaint made by or on behalf of the trade union or individual business affected, be punishable imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

81. (1) Any employer who contravenes the provi- Penalty for other sions of section 33 shall be punishable with imprisonment offences. for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with

2) Whoever contravenes any of the provisions of this Act or any rule made thereunder shall, if no other penalty is elsewhere provided by or under this Act for such contravention, be punishable with fine which may extend to one hundred rupees.

CHAPTER VII

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32. Where a person committing an offence under Offence by comthis Act is a company, or other body corporate, or panies, etc. an association of persons (whether incorporated or not), every director, manager, secretary, agent or other officer or person concerned with the management thereof shall, unless he proves that the offence was committed without his knowledge or consent, be deemed to be guilty of such offence.

23. No employer shall during the pendency of Conditions of any conciliation proceedings or proceedings before service, etc. to a Tribunal, in respect of any industrial dispute, alter during pendency to the projudice of the workmen concerned in such of proceedings. dispute, the conditions of service applicable to them immediately before the commencement of such procoedings, nor, save with the express permission in writing of the conciliation officer, Board or Tribunal, as the case may be, shall he during the pendency of such proceedings, discharge, dismiss, or otherwise punish any such workmen, except for misconduct not connected with the dispute.

Cognizance of offences.

- 34. (1) No Court shall take cognizance of any offence punishable under this Act or of the abetment of any such offence, save on complaint made by or under the authority of the appropriate Government.
- (2) No Court inferior to that of a Presidency Magistrate or a Magistrate of the first class shall try any offence punishable under this Act.

Protection of persons.

- 35. (1) No person refusing to take part or to continue to take part in any strike or lock-out which is illegal under this Act shall, by reason of such refusal or by reason of any action taken by him under this section, be subject to expulsion from any trade union or society, or to any fine or penalty, or to deprivation of any right or benefit to which he or his legal representatives would otherwise be entitled, or be liable to be placed in any respect, either directly or indirectly, under any disability or at any disadvantage as compared with other members of the union or society, anything to the contrary in the rules of a trade union or society notwithstanding.
- (2) Nothing in the rules of a trade union or society requiring the settlement of disputes in any manner shall apply to any proceeding for enforcing any right or exemption secured by this section, and in any such proceeding the Civil Court may, in lieu of ordering a person who has been expelled from membership of a trade union or society to be restored to membership, order that he be paid out of the funds of the trade union or society such sum by way of compensation or damages as that Court thinks just.

Representation of parties.

36. (1) A workman who is a party to an industrial dispute shall be entitled to be represented in any proceedings under this Act by an officer of a registered trade union, and any employer who is a party to an industrial dispute shall be entitled to be represented in any such proceedings by an officer of an association of employers.

(2) No party to an industrial dispute shall be entitled to be represented by a legal practitioner in any

conciliation proceedings under this Act.

(3) A party to an industrial dispute may be represented by a legal practitioner in any proceedings before a Court or Tribunal.

Protection of action taken under the Act. 37. No suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done in pursuance of this Act or any rules made thereunder.

Power to make rules.

- 38. (1) The appropriate Government may, subject to the condition of previous publication, make rules for the purpose of giving effect to the provisions of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—
 - (a) the powers and procedure of conciliation officers, Boards, Courts and Tribunals including rules as to the summoning of witnesses, the production of documents relevant to the subject-matter

of an inquiry or investigation, the number of members necessary to form a quorum and the manner of submission of reports and awards;

- (b) the constitution and functions of and the filling of vacancies in Works Committees, and the procedure to be followed by such Committees in the discharge of their duties;
- (c) the allowances admissible to members of Courts, Boards, and Tribunals and to assessors and witnesses;
- (d) the ministerial establishment which may be allotted to a Court, Board or Tribunal and the salaries and allowances payable to members of such establishments;
- (e) the manner in which and the persons by and to whom notice of strike or lock-out may be given and the manner in which such notices shall be communicated;
- (f) the conditions subject to which parties may be represented by legal practitioners in proceedings under this Act before a Court or Tribunal;
- (g) any other matter which is to be or may be prescribed.
- (3) Rules made under this section may provide that a contravention thereof shall be punishable with fine not exceeding fifty rupees.
- 39. The appropriate Government may by order Delegation of direct that its power under section 3 shall, in such power. circumstances and under such conditions, if any, as may be specified in the order, be exercised by any officer or authority subordinate to that Government.
- 40. The Trade Disputes Act, 1929, is hereby re-Repeal of Act VII pealed.

THE SCHEDULE

Industries which may be declared to be public utility services under sub-clause (vi) of clause (n) of section 2.

- 1. Transport (other than railways) for the carriage of passengers or goods, by land, water or air.
 - 2. Coal.
 - 3. Cotton textiles.
 - 4. Foodstuffs.
 - 5. Iron and steel.